

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**8. IA 1884/2024 In C.P. (IB)/4304(MB)2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

**NAME OF THE PARTIES:       Pranav Damania**  
**IN THE MATTER OF**  
**Salil Shashank Kulkarni**  
**V/s**  
**Rubique Technologies India Pvt Ltd**

**Section: 9, 12(2) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA No. 1884/2024**:- Adv. Pawan Kulkarni a/w Darshit Dave appeared for the Applicant/Resolution Professional. The present application has been filed by the Resolution Professional seeking extension of the CIRP period by 90 days from 23.03.2024. It has been pointed out that vide order dated 24.01.2024, IA No. 4372/2023 filed for liquidation of the Corporate Debtor was allowed to be withdrawn and CIRP period was extended by 60 days to enable the CoC to consider the resolution plan for the revival of the Corporate Debtor. The extended CIRP period expired on 23.03.2024. It has also been pointed that in response to the Form-G issued, as many as four EOIs have already received and today is the last date for receipt of EOIs. Counsel for the Applicant has further pointed that extension of CIRP period by 90 days is required for completion of the CIRP process.

Taking into account facts and circumstances pointed out and mentioned in the application, this Bench deems it fit and proper to grant 90 days extension from 23.03.2024. Accordingly, the **IA No. 1884/2024** is **allowed and disposed of** in the aforesaid terms.

**Sd/-**

**ANIL RAJ CHELLAN**

**Member (Technical)**

24.04.2024

Sushil

**Sd/-**

**KULDIP KUMAR KAREER**

**Member (Judicial)**